

DR. KAILAS (Bombay South): I love you, but why do you waste the time of the House?

SHRI P. G. MAVALANKAR: I love Dr. Kailas and I would tell him with great love that we are here not to waste the time of the House but to use it for discussing public issues

DR KAILAS: What are you doing now? Is it not wasting the time of the House?

SHRI P. G. MAVALANKAR: I am only inviting his attention to the fact that the Opposition benches at the moment are empty. The Minister says that items 18 and 19 have been agreed to be passed without discussion I want to know whether he consulted leaders of the Opposition including people who are not in any party or he only consulted leaders of same parties. I say this because quite frequently I find that it may happen that the Minister in all sincerity may only consult a few of the more important party leaders and take for granted the others. This should not happen. In this particular case, though I am with Government that items 18 and 19 should be got thorough quickly, every time he should not bring in this point of having consulted the Opposition leaders because he gets related when he finds nobody here. That is not fair.

SHRI K RAGHU RAMAIAH: I have consulted the CPI(M), CPI, Jan Sangh, DMK. I think I mentioned it to you also.

SHRI K S. CHAVDA (Patan): When Shri Raghuramaiah come to me and told me that other opposition leaders were ready to pass the Bills mentioned in item No. 18 and 19 without a discussion, I said that if other had agreed I had no objection.

SHRI K. RAGHURAMAIAH: Shri Bhammandan Mishra has agreed. Pleased find out from him.

समाप्ति नहीं है : मैं समझता हूँ कि मानरेबल मेम्बर चाहते हैं कि कहीं ऐसा न हो कि गुजरात का बिल पास रह जाये। मैं उन को यकीन दिलाता हूँ कि गुजरात का बिल आज ही लिया जायेगा और उस को जल्द लेने की सुरत भी यही है कि इन दोनों बिलों को बयौर डिस्कशन के पास कर दिया जाये।

मैं समझता हूँ कि हाउस इस बात से एग्रीड है कि बिल 18 और 19 पहले लिये जायें।

17.37 hrs.

[SHRI VASANT SATHE in the Chair]

MR. CHAIRMAN: We take up item 18.

PUNJAB MUNICIPAL (CHANDIGARH AMENDMENT) BILL

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI DALBIR SINGH): Sir I beg to move:

"That the Bill further to amend the Punjab Municipal Act, 1911 as in force in the Union territory of Chandigarh, as passed by Rajya Sabha, be taken into consideration."

MR CHAIRMAN The question is:

"That the Bill further to amend the Punjab Municipal Act 1911, as in force in the Union territory of Chandigarh, as passed by Rajya Sabha, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: The question is:

"That Clause 2 stand part of the Bill".

The motion was adopted.

Clause 2 was added as the BILL.

Clauses 3 and 1, the Enacting Formula and the Title were added to the Bill.

SHRI DALBIR SINGH: I beg to move:

"That the Bill be passed"

MR CHAIRMAN: The question is: "That the Bill be passed"

The motion was adopted

17.38 hrs.

WORKING JOURNALISTS (CONDITIONS OF SERVICE) AND MISCELLANEOUS PROVISIONS (AMENDMENT) BILL

THE MINISTER OF LABOUR (SHRI RAGHUNATHA REDDY). I beg to move:

"That the Bill further to amend the Working Journalists (Conditions of Service) and Miscellaneous Provisions Act, 1955, as passed by Rajya Sabha, be taken into consideration."

MR CHAIRMAN: The question is:

"That the Bill further to amend the Working Journalists (Conditions of Service) and Miscellaneous Provisions Act, 1955, as passed by Rajya Sabha, be taken into consideration."

The motion was adopted.

MR CHAIRMAN The question is:

"That clauses 2 to 6 stand part of the Bill"

The motion was adopted

Clauses 2 to 6 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI RAGHUNATHA REDDY: I beg to move:

"That the Bill be passed."

MR CHAIRMAN: The question is: "That the Bill be passed."

The motion was adopted.

17.40 hrs.

SUPPLEMENTARY DEMANDS FOR GRANTS (GUJARAT), 1974-75—
Contd.

MR CHAIRMAN: Supplementary Demands for Grants (Gujarat)—Item No 10

DEMAND No 3 ELECTIONS

MR CHAIRMAN Motion moved

"That a Supplementary sum not exceeding Rs 60,00,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Gujarat to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Election'."

DEMAND No 18 REVENUE EXPENDITURE ON ENTERTAINMENT AND EDUCATION CESS

MR CHAIRMAN Motion moved:

"That a Supplementary sum not exceeding Rs. 45,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Gujarat to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Revenue Expenditure on Entertainment and Education Cess'."

DEMAND No 28. ADMINISTRATION OF INDIAN PARTNERSHIP ACT AND GENERAL INSURANCE

MR CHAIRMAN Motion moved:

"That a Supplementary sum not exceeding Rs. 20,00,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Gujarat to defray the